IN THE NATIONAL COMPANY LAW TRIBUNAL "CHANDIGARH BENCH, CHANDIGARH"

CP NO.229/2016 RT CP No.105/Chd/Hry/2017

Under Sections 433(e), 434 and 439 of the Companies Act, 1956.

In the matter of:

M/s Bhambri Print Pack Plot No.141, ERIP Phase-II, Baddi, District Solan (HP) Through its partner Shri Hemant Bhambari Fategarh Sahib.

...Petitioner

Versus.

Laborate Pharmaceutical India Ltd. 51, Industrial Area, Goand Pur, Poanta Sahib (HP)
Through its Managing Director

And

Laborate Pharmaceutical India Ltd. 31, Rajban Road, Nariwala, Poanta Sahib (HP) Through its Managing Director.

And

Laborate Pharmaceutical India Ltd. E-11, Industrial Area, Panipat (Hr.) Through its Managing Director.

...Respondents

Order delivered on: 27.10.2017

Coram: Hon'ble Mr. Justice R.P.Nagrath, Member(Judicial).

For the petitioner: 1. Mr. A.V.S. Barsat, Advocate

2. Mr. Salil Bali, Advocate.

For the respondents: None.

CP No.229/2016 RT CP No.105/Chd/Hry/2017

ORDER (ORAL)

Learned counsel for the petitioner seeks and is permitted to withdraw the instant petition with liberty to file fresh petition under the provisions of the Insolvency and Bankruptcy Code, 2016 and other appropriate remedy, if so advised. Ordered accordingly.

Sd/-(Justice R.P. Nagrath) Member(Judicial)

October 27,2017